

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 35/AM15
HELD ON 26.11.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 35/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 26.11.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-154	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:35/AM15 Dated: 26.11.2014	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: The Committee considered the request of firm and Representative of D/o C&PC present in the Meeting informed that the firm still has not furnished the detail as asked for by them vide their OM No. 46011/72/2013-PC.II dated 11.10.12013. Hence, it was decided to ask firm to furnish specific information as asked for by D/o C&PC in their above mentioned OM.

Deferred for four weeks.


SEIKHOMANG KIPGEN
Dy. Director General
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-155	SATTIK EXPORTS PVT. LTD.	HQ F. No. 01/87/050/00340/AM14/DES-VII	Status: Deferred
NC No.:35/AM15 Dated: 26.11.2014	Adv. Lic. No. 0210195918 dated 01.11.2013	RLA F. No. 02/24/040/00113/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0210195918 dated 01.11.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-156	KALPENA INDUSTRIES LTD.	HQ F. No. 01/87/050/00343/AM14/DES-VII	Status: Deferred
NC No.:35/AM15 Dated: 26.11.2014	Adv. Lic. No. 0310753946 dated 17.10.2013	RLA F. No. 03/94/040/00461/AM14	

Request: Enhancement in the quantity of Import Item No. 1 and deletion of Import Item No. 3 against Advance Authorization No. 0310753946 dated 17.10.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 18.11.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-157	DAMAN POLYFABS	HQ F. No. 01/87/050/00458/AM13/DES-VII	Status: Deferred
NC No.:35/AM15 Dated: 26.11.2014	Adv. Lic. No. 0310724027 dated 13.02.2013	RLA F. No. 03/94/040/00880/AM13	

Request: Amendment in the description of Export Product Nos. 1 and 2 against Advance Authorization No. 0310724027 dated 13.02.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.11.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

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Case No. A-158	LANXESS-INDIA PVT. LTD.	HQ F. No. 01/87/050/00071/AM14/DES-VII	Status: Approved
NC No.:35/AM15 Dated: 26.11.2014	Adv. Lic. No. 0310731577 dated 17.04.2013	RLA F. No. 03/95/040/00972/AM13	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310731577 dt. 28.05.2014

Decision: The Committee considered the request of firm and Representative of D/o C&PC present in the Meeting agreed to amend the description of Export Product from "Mixture of Styrene – Divinyl Benzene Copolymer with Sulphonic Acid in Calcium form (LEWATIT MDS 1368 Ca 320 cation exchange resin)" to "Mixture of Styrene – Divinyl Benzene Copolymer with Sulphonic Acid in Calcium form".

Accordingly, the Committee decided to amend the description of Export Product to read as "Mixture of Styrene – Divinyl Benzene Copolymer with Sulphonic Acid in Calcium form".

Besides this there is no other change in the decision taken in earlier NC Meeting No. 9/AM15 held on 28.05.2014 (Case No. 5/13/87-ALC1/2013).

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Udyog Bhawan, New Delhi-11

[Signature]
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ONLINE CASES

Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Rejected
HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	
1 Decision: A D/L No. 46011/11/2013-PC.II dated 23.06.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 14.07.2013 and 28.10.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.:33/46/87-ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:24.12.2014
2 Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.09.2014 and 25.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:10.12.2014
3 Decision: A D/L No. 46011/56/2014-PC.II dated 27.10.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.11.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:24.12.2014
4 Decision: A D/L No. 46011/51/2014-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:24.12.2014
5 Decision: A D/L No. 46011/44/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:24.12.2014
6 Decision: A D/L No. 46011/44/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:24.12.2014
7 Decision: A D/L No. 46011/44/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:24.12.2014
8 Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date:10.12.2014
9 Decision: A D/L No. 46011/52/2014-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:4/14/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00114/AM15/	RLA File :05/24/040/00009/AM15/	Lic.No/Date:0510384233 16.04.2014	Defer Date:24.12.2014
10 Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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11	Case No.:50/7/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:35/87- ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00069/AM15/	RLA File :02/24/040/00211/AM14/	Lic.No/Date:0210202515 21.04.2014	Defer Date:10.12.2014
Decision: In response to D/L dated 01.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.				

12	Case No.:10/15/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:35/87- ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00135/AM15/	RLA File :05/24/040/00033/AM15/	Lic.No/Date:0510384812 24.04.2014	Defer Date:24.12.2014
Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

13	Case No.:21/21/87-ALC1/2014	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:35/87- ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00174/AM15/	RLA File :31/83/040/00100/AM14/	Lic.No/Date:3110063793 02.05.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

14	Case No.:7/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:35/87- ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00088/AM15/	RLA File :05/24/040/00050/AM15/	Lic.No/Date:0510385813 06.05.2014	Defer Date:24.12.2014
Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

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Case No.:6/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00087/AM15/	RLA File :05/24/040/00028/AM15/	Lic.No/Date:0510385944 07.05.2014	Defer Date:24.12.2014
15 Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:24.12.2014
16 Decision: A D/L No. 46011/45/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:28/21/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00181/AM15/	RLA File :09/24/040/00082/AM15/	Lic.No/Date:0910060119 15.05.2014	Defer Date:24.12.2014
17 Decision: A D/L No. 46011/106/2011-PC.II dated 21.10.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:9/15/87-ALC1/2014	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Approved												
HQ File :01/87/050/00134/AM15/	RLA File :03/95/040/00159/AM15/	Lic.No/Date:0310783272 28.05.2014													
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 17/87-ALC1/2014 dated 23.07.2014 in Case No. 5/33/87-ALC1/2013, following adhoc norms are approved: <table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Printed Vest Type Carrier Bags</td> <td>1 kg</td> <td>1. HDPE Resin / Granules</td> <td>1.10 kg</td> </tr> <tr> <td>Made of HDPE</td> <td></td> <td>2. Printing Ink</td> <td>0.05 kg</td> </tr> </tbody> </table> RLA may take consequential action as per Policy / Procedures.				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Printed Vest Type Carrier Bags	1 kg	1. HDPE Resin / Granules	1.10 kg	Made of HDPE		2. Printing Ink	0.05 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Printed Vest Type Carrier Bags	1 kg	1. HDPE Resin / Granules	1.10 kg												
Made of HDPE		2. Printing Ink	0.05 kg												

Case No.:4/15/87-ALC1/2014	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00129/AM15/	RLA File :02/24/040/00019/AM15/	Lic.No/Date:0210203711 03.06.2014	Defer Date:10.12.2014
Decision: In response to D/L dated 06.08.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.			

Case No.:8/15/87-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00133/AM15/	RLA File :03/95/040/00140/AM15/	Lic.No/Date:0310784497 05.06.2014	Defer Date:17.12.2014
Decision: In response to D/L dated 12.08.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.10.2014. Comments awaited from D/o C&PC.			

Case No.:14/15/87-ALC1/2014	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
HQ File :01/87/050/00139/AM15/	RLA File :07/24/040/00090/AM15/	Lic.No/Date:0710105086 13.06.2014	Defer Date:17.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.			

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22	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:17.12.2014
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

23	Case No.:4/21/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:17.12.2014
Decision: A D/L No. 46011/53/2014-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 giving 15 days time for submission of information. Reply awaited from firm.				

24	Case No.:13/22/87-ALC1/2014	Party Name:RAJIV PLASTIC INDUSTRIES	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00201/AM15/	RLA File :03/95/040/00280/AM15/	Lic.No/Date:0310786228 01.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

25	Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:17.12.2014
Decision: A D/L No. 46011/91/2010-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 giving 15 days time for submission of information. Reply awaited from firm.				

26	Case No.:6/21/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00159/AM15/	RLA File :05/24/040/00149/AM15/	Lic.No/Date:0510389658 11.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

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27	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

28	Case No.:17/22/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00205/AM15/	RLA File :05/24/040/00171/AM15/	Lic.No/Date:0510389761 17.07.2014	Defer Date:24.12.2014
Decision: A D/L No. 46011/17/2007-PC.II dated 16.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

29	Case No.:2/35/87-ALC1/2014	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00309/AM15/	RLA File :02/24/040/00072/AM15/	Lic.No/Date:0210204539 18.07.2014	Defer Date:17.12.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

30	Case No.:14/22/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

31	Case No.:1/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00147/AM15/	RLA File :31/83/040/00043/AM15/	Lic.No/Date:3110064602 24.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

32	Case No.:2/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00148/AM15/	RLA File :31/83/040/00063/AM15/	Lic.No/Date:3110064603 24.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

33	Case No.:3/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00149/AM15/	RLA File :31/83/040/00044/AM15/	Lic.No/Date:3110064604 24.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

34	Case No.:4/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00150/AM15/	RLA File :31/83/040/00062/AM15/	Lic.No/Date:3110064605 24.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

35	Case No.:5/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:35/87-ALC1/2014 26.11.2014	Status: Deferred
	HQ File :01/87/050/00151/AM15/	RLA File :31/83/040/00064/AM15/	Lic.No/Date:3110064606 24.07.2014	Defer Date:10.12.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

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	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:35/87- ALC1/2014 26.11.2014	Status: Deferred
36	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:17.12.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.

SEIKHOMANG KIPGEN
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